

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-240/2017 in
OA-4307/2016**

New Delhi, this the 03rd day of August, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Amarjeet, Aged-59 years,
s/o Sh. Ram Deva,
working as Safaiwala under
Station Supdt, Northern Railway,
Patel Nagar, New Delhi.
R/o Vill Haqdarpur, PO Sherpur,
Distt. Gurgaon (Har). ... Applicant

(Through Ms. Sonika for Sh. Yogesh Sharma)

Versus

Sh. Arun Arora,
Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road, New Delhi. ... Respondents

(through Sh. S.M. Arif)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

When this matter is taken up for hearing, learned counsel for the respondents, while producing a copy of an order dated 25.07.2018 submits that they have complied with the order of this Tribunal and accordingly passed the said speaking order.

2. In the circumstances, and in view of substantial compliance of the order of the Tribunal, the CP is closed. Notice issued to the alleged contemnor is discharged. The petitioner, however, is at liberty to question the order now

passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/